

विशेष विवाद नहीं होता । ऐसे बिन्दुओं को शीघ्रातिशीघ्र लागू कर इस स्कीम को क्या आप शुरू कर सकेंगे, यदि हां, तो कब तक ताकि गरीब लोगों को मुफ्त कानूनी सहायता मिल सके ?

श्री शान्ति भूषण : बिन्दु जो स्वीकृत फौरन हो सकता है वह तो यही है कि गरीबों की यह जो समस्या है कि उन के पास माधन नहीं हैं और वे न्याय प्राप्त नहीं कर सकते हैं साधनों के अभाव में उस के लिए कोई इंतजाम किया जाए या कोई व्यवस्था की जाए । जब तक योजना तैयार नहीं हो जाती है तब तक उसका कौन सा बिन्दु लागू किया जा सकता है । पहले योजना को तैयार करना होगा, उस को अंतिम रूप देना होगा तभी उसको लागू किया जा सकता है । उस पर सरकार चिन्तित है और कार्य कर रही है । मैं समझता हूँ कि माननीय सदस्य जैसा चाहते हैं वैसी योजना जल्दी से जल्दी तैयार हो जाएगी ।

श्री रामदेव सिंह : पहली सरकार ने प्रत्येक राज्य के जिला मुख्यालय के स्तर पर एमरजेंसी के दौरान झुनझुना बजाने वाले वकीलों को एप्वाइंट कर दिया था जिनका पी०पी० का दर्जा था । क्या वे लोग अभी तक भी कटिन्यु कर रहे हैं या उन को हटा दिया गया है ?

श्री शान्ति भूषण : पी० पी० से शायद माननीय सदस्य का मतलब पब्लिक प्रासीक्यूटर से है । उन को राज्य सरकारें बनाती हैं । केन्द्रीय सरकार से उन का कोई सम्बन्ध नहीं है ।

एक माननीय सदस्य : लीगल एड-वाइजर ।

श्री शान्ति भूषण : वह कह रहे हैं कि कोई लीगल एडवाइजर । केन्द्रीय सरकार की ओर से कोई ऐसा लीगल एडवाइजर बनाया गया हो लीगल एड के सिलसिले में, इसकी मुझे कोई जानकारी नहीं है

On shore and off shore exploration in Tamil Nadu

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*103. SHRI RAGAVALU
MOHANARANGAM:
SHRI K. MAYATHEVAR:

Will the Minister of PETROLEUM, AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the precise efforts made during the last three years for exploration and drilling for oil, both on shore and off shore in Tamil Nadu;

(b) the nature of exploration and drilling work carried out at the moment, the agency involved and the amount spent; and

(c) the projected plans of operation during the next two years and the sites selected for the purpose?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):
(a) to (c). A statement is placed on the Table of the Sabha.

Statement

(a) and (b). ONGC has conducted intensive geological and geophysical surveys in the Cauvery basin in Tamil Nadu and Pondicherry during the last three years for this purpose, two geological parties, one shallow drilling party, three seismic parties and one gravity-magnetic party were actively deployed in Tamil Nadu. Three deep wells have also been drilled in this area during this period.

At present ONGC is continuing geological and geophysical surveys on on shore and off shore areas of Tamil Nadu and Pondicherry.

A contract was awarded to Asamera Group of Oil Companies in 1975 for the off shore exploration of the Cauvery basin. The contractors conducted geophysical surveys on the basis of which they drilled one off shore well in the Gulf of Mannar but this well proved to be dry. Under the contract, the contractors have time till September 1978 to decide whether to opt for the next Phase of the contract or to terminate the contract.

ONGC has incurred an amount of Rs. 3.20 crores in the participation contract with Asamera Group of Companies for the off shore exploration of the Cauvery basin till the end of January, 1978. ONGC has also spent an amount of Rs. 2.83 crores including depreciation of Rs. 0.53 crores on surveys, both geological and geophysical, in the last three years ending 1976-77 by field parties located at Madras who are engaged in such surveys in Tamil Nadu as well as Andhra Pradesh.

(c) During the next two years ONGC proposes to undertake geophysical works covering 300 line kms. by seismic surveys and establishing 4,800 gravity-magnetic stations in the area.

SHRI RAGAVALU MOHANARANGAM: The problem has been pending for long. I am sorry to note that the hon. Minister has stated that the entire area is dry. By drilling only one well, how can the entire area be declared to be dry?

SHRI H. N. BAHUGUNA: It is not true that the Government or the ONGC or its agents have come to the conclusion that the entire area is dry. We have had 18 deep wells bored in the area on-shore and one off-shore, and we are still at the job. Finding oil is not something which is to order. We have to struggle with nature, and we are continuing to struggle with it.

SHRI RAGAVALU MOHANARANGAM: Would the Government extend the contract to the Asamera group to

dig some more wells in the area so as to determine whether the area can yield oil or not?

SHRI H. N. BAHUGUNA: Messrs. Asamera of Canada have the option to extend or to refuse extension of the work by the 30th September, 1978.

The Asamera Group have been asked to see if they could continue with the Job. They are saying that they are trying to find their financial support and if they do find it, they shall work otherwise they may not. In any case, in the month of September, the final picture will emerge. But we will not depend on Asamera only, we propose to go ahead with the job our selves.

SHRI R. VENKATARAMAN: Oil exploration in this area has been going on for nearly 20 years sporadically and a few years back it was reported that they struck some marine emulsion and there were possibilities of striking oil. Will the Minister be pleased to state whether any encouraging results have been received so far in respect of one of these explorations and if so, what steps are being taken thereof?

SHRI H. N. BAHUGUNA: The work has been there for the last 15 years and not 20. For 15 years we have been nibbling at the job, sometimes going ahead very vigorously. Now, as I said, we have had 18 exploratory deep wells drilled up there. Asamera has also done one. We did come across some emulsion of oil and water at certain levels in the Karaikkal structure. But the point is that there has not been any finding which could justify something of an economic proposition there. Yet, the whole geological studies indicate that we should be able to strike oil somewhere or the other and, therefore, the search continues.

श्री लखन लाल कपूर : मैं मंत्री महोदय से जानना चाहता हूँ कि अभी किन-किन स्थानों पर आयल एक्सप्लोरेशन के काम चल रहे हैं और उसके क्या परिणाम सामने आये हैं? बंगाल की खाड़ी में स्थित अंडमान निकोबार द्वीप समूह के पास भी जो एक्सप्लोरेशन हो रहा है, उसकी भी क्या स्थिति है ?

श्री हेमवती नन्दन बहुगुणा : यह प्रश्न तो सिर्फ तमिलनाडु से संबंधित है, लेकिन माननीय सदस्य अगर जानकारी चाहेंगे तो पत्र से सूचित कर सकता हूँ ।

श्री लखन लाल कपूर : प्रश्न के भाग (ग) में साफ लिखा है कि इस उद्देश्य के लिए कौन-कौन से स्थान चुने गये हैं ।

MR. SPEAKER: He says, he will inform you in writing.

SHRI A. BALA PAJANOR: The Minister has stated that for the past 15 years they have been going on with the exploration and I am happy to note that the centre is located at Karaikkal which is my territory. But unfortunately, they are shifting it to Andhra Pradesh. The Minister says that they will come to the conclusion some time in September but that office and exploration centre have been shifted from Karaikkal to Hyderabad or some other place. Is he aware of this fact? I would like to know the depth of the drilling that is going on because there is an opinion and also I have got some expertise report on this matter that the rigs that are used in Karaikkal area and Cavery Basin where they struck oil some time back, are very shallow in comparison to that of Bombay High and of Assam High. We are informed that the rigs are of a mediocre standard and that is the reason why they are not able to strike oil. Is that a fact? or is there any bi-partisan attitude being applied by his Ministry in this matter?

SHRI H. N. BAHUGUNA: It is not correct to say that the rigs used in this exercise have been dealing with

shallow structures. For example, in the Gulf of Mannar, we have upto 3778.3 metres. In the Karaikkal area, we have drilled 7 wells and in 7 wells we have gone upto ranging from about 1700 to over 3000 metres. The point is that geological people tell us to which structure and to which level we should go. It is not that we just go on digging the whole earth down below. In the Karaikkal area, the number of wells drilled is 7 and 7 is not a small number. Each well costs approximately half-a-crore of rupees i.e. 5 million rupees. The total number of deep well drilled is 18. The number of structural wells drilled is 10.

Now, it is true that we have shifted some of the equipment to Andhra area. But it is not a question of giving it up. We have limited resources and we keep on moving things from one point to another. We are waiting for the Asemara business to be settled.

राजभाषा अधिनियम, 1963 के अधीन बनाये गये नियमों का क्रियान्वयन

* 104. श्री नवाब सिंह चौहान : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन के मंत्रालय/विभाग ने अपने सम्बद्ध और अधीनस्थ कार्यालयों को राजभाषा अधिनियम, 1963 और उसके अधीन जून, 1976 में बनाये गये नियमों से अवगत करा दिया है और क्या उनसे इन का पालन करने के लिए कहा है ;

(ख) यदि हां, तो क्या उन के मंत्रालय/विभाग ने यह सुनिश्चित किया है कि उनका पूरी तरह से पालन हो; और

(ग) यदि नहीं, तो इस के क्या कारण हैं और उनका पालन किया जाना सुनिश्चित करने के लिए क्या कार्य-वाही की जा रही है ?